

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

166(ND)13

CORAM:

**PRESENT: MR. S.K. MOHAPATRA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2018.**

**NAME OF THE COMPANY: M/s. Rakesh Khanna & Ors. V/s. M/s.
Chintamani Metals Udyog Ltd.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:		Mr. Sourabh Gupta, Advocates for the Petitioner Advocates for the Respondent.		
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ORDER

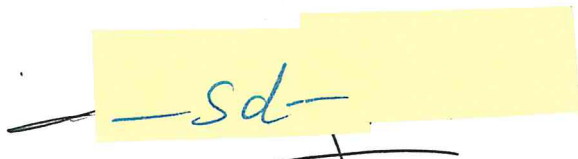
CA 431/18 has been filed by the respondent Company praying for condonation of delay in filing Form INC-28. A compromise had been affected between the parties upon which the petition had been withdrawn vide order dated 22nd May, 2017. Pursuant to the same, the respondent Company was required to file Form INC-28. It is submitted by the learned counsel for the appellant that was a delay of 6 days in filing the said Form, for which reason on the same was not accepted by the system.

It is noted that non-acceptance of the Form was in the month of June, 2017, While, this application has been filed on 6th February, 2018. The delay between June and February is not explained.

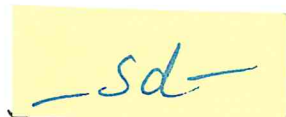




However, in the interest of justice and to put the matter to an end, the delay is condoned subject to payment of Rs. 5,000/- as cost and compliance within 10 days.



(S.K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)